The 30th April 1956

No.LJL.7/56/11.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 24th April 1956)

## ASSAM ACT XII OF 1956

THE PRISONS (ASSAM AMENDMENT) ACT, 1956

(Passed by the Assembly)

[Published in the Assam Gazette, dated the 2nd May 1956]

An

Act

to amend the Prisons Act, 1894 in its application to Assam.

WHEREAS it is expedient to amend the Prisons Act, 1894 (Act IX of 1894), hereinaster referred to as the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Seventh Year of the Republic of India as

follows:-

1. Short title, extent and commencement .- (1) This Act may be called the Prisons (Assam Amendment) Act, 1956.

(2) It extends to the whole of Assam. (3) It shall come into force at once.

2. Amendment of Section 46 of Act IX of 1894.—(1) In Section 46 of the Principal Act, clause (12) and the words "or to whipping" appearing in the proviso to the said section shall be omitted and a full stop shall be substituted for the comma appearing after the word "fetter" in the said

(2) In section 46 of the Principal Act, add the following clauses after

clause (11), namely:—
"(12) forfeiture of class, grade, or prison privileges for a period not

(13) permanent or temporary reduction from a higher to a lower class or grade".

3. Amendment of Section 47 of Act IX of 1894 —In sub-section (1)

of Section 47 of the Principal Act, clause (4) shall be omitted.

4. Amendment of Section 50 of Act IX of 1894.—In sub-section (1) of Section 50 of the Principal Act the words and comma "or of whipping," shall be omitted.

5. Amendment of Section 51 of Act IX of 1894 -In sub-section (2) of Section 51 of the Principal Act the words "in the cases of offences for which whipping is awarded' and the commas before these words and thereafter shall be omitted.

6. Amendment of Section 53 of Act IX of 1894.—Section 53 of

the Principal Act shall be omitted.

J. C. MEDHI, Secy. to the Govt. of Assam, Leg. & Judl. Deptt.